

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).  
24328-24329/2015

(Arising out of impugned final judgment and order dated 01-04-2015  
in WP No. 5187/2014 01-04-2015 in WP No. 23532/2014 passed by the  
High Court Of Judicature At Madras)

K. ANBAZHAGAN AND ETC. & ANR.

Petitioner(s)

VERSUS

THE REGISTRAR GENERAL HIGH COURT OF MADRAS & ANR. Respondent(s)

WITH

SLP(C) No. 26929-26932/2015 (XII) & SLP(C) No. 5467/2016 (XII)

Date : 11-07-2018 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. A. Mariarputham, Sr. Adv.  
Ms. Aruna Mathur, Adv.  
Mr. Avneesh Arputham, Adv.  
Ms. Anuradha Arputham, Adv.  
Mr. Sumit Kumar, Adv.  
Mr. Hemant Kumar, Adv.  
M/S. Arputham Aruna And Co, AOR

Mr. Anandh Kannan N., AOR

Mr. Kaushik Poddar, AOR

For Respondent(s) Mr. Anandh Kannan N., AOR

Mr. B. Balaji, AOR

Ms. Meha Aggarwal, Adv.

Mr. Yogesh Kanna, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(ASHWANI KUMAR)  
COURT MASTER (SH)

(RAJINDER KAUR)  
COURT MASTER